

OFFICE OF MINISTER OF LAW, JUSTICE & LEGISLATIVE AFFAIRS, TRANSPORT,  
ADMINISTRATIVE REFORMS INFORMATION & TECHNOLOGY, REVENUE,  
ENVIRONMENT, FOREST AND WILD LIFE  
GOVERNMENT OF NCT OF DELHI  
8<sup>TH</sup> LEVEL, 'A' WING, DELHI SECRETARIAT, I.P.ESTATE,  
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F. No. 5(50)/LII/LJ&LA/19 (CD No. 064546413)/ 1122-24 Dated: 29.11.2019

ORDER

**SUBJECT:- ESTABLISHMENT OF COMMITTEE TO PROPOSE SCHEMES FOR WELFARE OF ADVOCATES.**

Government of NCT of Delhi, in recognition of the role being played by the Advocates in the society and the legal profession in particular, announced the Chief Minister's Advocates Welfare Scheme. An outlay of Rs. 50 Crore, an annual fund, has been made under the said scheme for utilization for the welfare of the legal community in the Budget of 2019-20.

It is considered desirable to constitute a committee consisting of advocates which may propose schemes for the welfare of advocates so that the budget outlay sanctioned by GNCTD is utilized properly for the welfare of all advocates. Towards this end, a committee of the following is constituted :-

1. Sh. Rakesh Kumar Khanna, Sr. Advocate, President, Supreme Court Bar Association - **Convener**
2. Sh. K.C Mittal, Advocate, Chairman, Bar Council of Delhi
3. Sh. Rahul Mehra, Advocate, Standing Counsel (Crl.), Delhi High Court
4. Sh. Ramesh Singh, Advocate, Standing Counsel ( Civil), Delhi High Court
5. Sh. Mohit Mathur, Sr. Advocate, President, Delhi High Court Bar Association
6. Sh. Rajesh Kaushik, Advocate, Vice-President, Dwarka Bar Association
7. Sh. R.K Wadhwa, Advocate, President, New Delhi Bar Association ( Patiala House Courts )
8. Sh. N.C. Gupta, Advocate, President, Delhi Bar Association ( Tis Hazari Courts )
9. Sh. Hemant Mehla, Advocate, Vice President, Saket Bar Association
10. Sh. Pramod Nagar, Advocate, President Shahadara Bar Association (Karkardooma Courts )
11. Sh. Rakesh Chahar, Advocate, Honorary Secretary, Rohini Bar Association
12. Sh. Kamal Mehta, Advocate, Delhi High Court
13. Sh. Amitabh Chaturvedi, Advocate, Delhi High Court

The said Committee may submit its recommendations towards drafting the scheme for the welfare of advocates within 10 days of its formation.

  
(KAILASH GAHLOT)  
MINISTER (LAW)

Copy to :-

1. All concerned

Copy also to:-

1. Addl. Secretary to Hon'ble Chief Minister, Govt. of NCT of Delhi for kind information of Hon'ble C.M.
2. Pr. Secretary (Law) for information.